

ITEM NO.5

COURT NO.12

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).446/2024

GULFISHA FATIMA

Petitioner(s)

VERSUS

STATE (GOVT OF NCT OF DELHI)

Respondent(s)

(FOR ADMISSION and IA No.249046/2024-EXEMPTION FROM FILING O.T. and  
IA No.249047/2024-APPROPRIATE ORDERS/DIRECTIONS)

Date : 11-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Ms. Maulshree Pathak, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. We are not inclined to entertain the Writ Petition filed under Article 32 of the Constitution of India.
2. It is stated by the learned senior counsel, Mr. Sibal for the petitioner that the next date fixed before the High Court is 25.11.2024. Since, the petitioner is under custody for more than four years, it is requested that the bail application may be heard by the High Court on the date fixed, unless there are extraordinary circumstances, which would prevent the High Court from hearing the case.
3. Subject to above, the Writ Petition is dismissed.
4. Pending applications, if any, stand disposed of.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)